

(2023) 12 TDSAT CK 0008

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 401 Of 2014 With Misc Application No. 271 Of 2014

City Online Service Ltd

APPELLANT

Vs

Maa Television Network Ltd. A.P.

RESPONDENT

Date of Decision : 08-12-2023

Acts Referred:

Citation : (2023) 12 TDSAT CK 0008

Hon'ble Judges : Ram Krishna Gautam, Member

Bench : Single Bench

Advocate : Paridhi Pareek

Judgement

1. Learned counsel for the petitioner is present. Two weeks' time is being requested for filing written arguments. Let it be filed so. None is for respondent.
2. A direction was there for issuing notice to counsel for respondent as well as respondent company. The report over this notice is with remarks of "non-availability of company at the given address". Learned counsel for the petitioner to file update address of respondent company as well as its counsel for making the notice over them. This be filed within two weeks. Then after office to issue notice to respondent company and its counsel.
3. List the matter "for directions" on 5.2.2024.